**PROVISIONAL ENROLLMENT** 

### NOTIFICATION

No: 3196 of 2024 /RG/LP

Dated: 31. .12.2024

It is hereby notified that vide High Court Order Dated 24.12.2024

Mr. Abdul Majeed Khan S/o Mohmmad Ashraf Khan R/o Halmatpora Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1102-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administrat

No: 58939-45 /RG/LP Dated 31.12.2024

Copy forwarded to the: -

Principal District and Sessions Judge, Kupwara. 1.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Kupwara. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Abdul Majeed Khan, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL** 

**ENROLLMENT** 

### NOTIFICATION

No: 3197 4 2024 /RG/LP

Dated: 31. 2.12.2024

It is hereby notified that vide High Court Order Dated 24.12.2024

Mr. Aqib Raheem

S/o Abdul Raheem Rather.

R/o New colony Bamurada Khag Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1103-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 50946-52/RG/LP Dated 31.12,2024

Copy forwarded to the:

Principal District and Sessions Judge, Budgam. 1.

Secretary, Bar Council of India, New Delhi Manager, Government Press, Jammu for publication in the next issue of 2. 3. Government Gazette.

President, District Bar Association, Budgam. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Aqib Raheem, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 3198 42024 /RG/LP

Dated: 31. 12.2024

It is hereby notified that vide High Court Order Dated 24.12.2024

Mr. Burhan Ud Din Bhat S/o GH. Mohe Ud Din Bhat R/o Watapora Payeen Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1104-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 50953-59 /RG/LP Dated 31 .12.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

Secretary, Bar Council of India, New Delhi

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, District Bar Association, Bandipora.

5. CPC e-Courts, High the official website.

 In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Burhan Ud Din Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 3172 \$2024 /RG/LP

Dated: 26 .12.2024

It is hereby notified that vide High Court Order Dated 24.12.2024

Mr. Baasim Mir S/o Zamir Un Nabi Mir

R/O H.No. 404, Gandhi Nagar Jammu,

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1105-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 58296-302 /RG/LP Dated 26 .1 2.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Jammu.

5. CPC e-Courts, High the official website.

 In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Baasim Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 3199 4 2024 /RG/LP

Dated: 31. 12.2024

It is hereby notified that vide High Court Order Dated 24.12.2024

Ms. Humaira Manzoor

D/o Manzoor Ahmad Dar

R/o Maharaj Pora Lane 15 Batamaloo Tehsil & District Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1106-2024* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 50960-66 /RG/LP Dated 31 .12.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Humaira Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 3200 4 2024 /RG/LP

Dated: 31.2.12.2024

It is hereby notified that vide High Court Order Dated 24.12.2024

Ms. Irtiqa Imtiyaz D/o Imtiyaz Ali Wani

R/o Bilal colny Krangsoo Mattan Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1107-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 5 0967-73 /RG/LP Dated 31 .12.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, District Bar Association, Anantnag.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Irtiqa Imtiyaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

#### NOTIFICATION

No: 320/ of nory

Dated: 3/ .12.2024

It is hereby notified that vide High Court Order Dated 24.12.2024

Mr. Irfan Majeed Khan

S/o Ab.Majeed Khan

R/o Chotipora Simpora Handwara Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1108-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 58980 - 87 /RG/LP Dated 31 .2024

Copy forwarded to the: -

Principal District and Sessions Judge, Kupwara.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Kupwara. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Irfan Majeed Khan, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: 12 of 2025

Dated: 8 . 01 . 2025

It is hereby notified that vide High Court Order Dated 24.12.2024

Mr. Mubashir Ul Amin S/o Mohd. Amin Bhat

R/o Lane No.9 Salfia collage Road Mumin Abad Batamaloo Tehsil & District Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1109-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administratio

No: 1270-76 /RG/LP Dated ( .1 .202)5

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar. 1.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Sringar. 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Mubashir Ul Amin, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 14 of 2025 /RG/LP Dated: 6. 01..2025

It is hereby notified that vide High Court Order Dated 24.12.2024

Mr. Mudasir Ul Amin S/o Mohd. Amin Bhat

R/o Lane No.9 Salfia collage Road Mumin Abad Batamaloo Tehsil & District Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1110-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 1283-89 /RG/LP Dated 6 . 1 . 202.5

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar.

 Secretary, Bar Council of India, New Delhi
 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Sringar.

5. CPC e-Courts, High the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mudasir Ul Amin, Advocate

.....for information and necessary action.

**PROVISIONAL** ENROLLMENT

### NOTIFICATION

No: 15 01 2025 /RG/LP

Dated: 0.1 .....2025

It is hereby notified that vide High Court Order Dated 24.12.2024

Mr. Mohd. Younus Ganie S/o Abdul Rashid Ganie

R/o Zewan Pantha chowk Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1111-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 1290-96 /RG/LP Dated 0. 1.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar. 1.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Srinagar. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Mohd. Younus Ganie, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: 16 of 2025 /RG/LP

It is hereby notified that vide High Court Order Dated 24.12.2024

Mr. Owais Raza

S/o Merajuddin Bhat

R/o W.No.5.Dastanipora Qaimoh Kulgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1112-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 1997-1303 /RG/LP Dated ( .1 .202 5

Copy forwarded to the: -

Principal District and Sessions Judge, Kulgam. 1.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Kulgam. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Owais Raza, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

### NOTIFICATION

No: 17 4 2025

/RG/LP

It is hereby notified that vide High Court Order Dated 24.12.2024

Ms. Rakeeba Bashir

D/o Bashir Ahmad Teli

R/o Teliyan Sopore Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1113-2024* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 130410 /RG/LP Dated 1.1.202.5

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Baramulla.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Rakeeba Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

### NOTIFICATION

No: 10 6 2025 /RG/LP

It is hereby notified that vide High Court Order Dated 24.12.2024

Ms. Rubeena Bashir

D/o Bashir Ahmad Bhat

R/o Pahlipora Safapora Lar Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1114-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 1311-17 /RG/LP Dated ( .1..202 5

Copy forwarded to the: -

Principal District and Sessions Judge, Ganderbal. 1.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Ganderbal. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Rubeena Bashir, Advocate 7.

.....for information and necessary action.

**PROVISIONAL** ENROLLMENT

## NOTIFICATION

No: 19 of 2025 /RG/LP

Dated: 00-1.0.202.5

It is hereby notified that vide High Court Order Dated 24.12.2024

Ms. Razia Gowher D/o Gulam Nabi Itoo R/o Sandoo Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1115-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag. 1.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Anantnag. 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Razia Gowher, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL** 

## NOTIFICATION

No: 20 0 + 2025

/RG/LP

Dated: 0-1. ......202.5

It is hereby notified that vide High Court Order Dated 24.12.2024

Ms. Saima Rashid D/o Abdul Rashid Rather R/o Kachan Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1116-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administratio

No: 1328-34 /RG/LP Dated 8 .1 . 202 5

Copy forwarded to the: -

Principal District and Sessions Judge, Ganderbal. 1.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Ganderbal. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Saima Rashid, Advocate 7.

.....for information and necessary action.

## PROVISIONAL **ENROLLMENT**

### NOTIFICATION

No: 21 of 2015

/RG/LP

Dated: 08.1.2.2025

It is hereby notified that vide High Court Order Dated 24.12.2024

Mr. Saqlain Mushtaq S/o Mushtaq Ahmad Lone R/o Nowpachi Marwah Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1117-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 1335-41 /RG/LP Dated 60 .1. .202.5

Copy forwarded to the: -

Principal District and Sessions Judge, Kishtwar. 1.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Kishtwar. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Saqlain Mushtaq, Advocate 7.

.....for information and necessary action.

**PROVISIONAL ENROLLMENT** 

## NOTIFICATION

No: 2201 2025 /RG/LP

Dated: 08.1.13.202.5

It is hereby notified that vide High Court Order Dated 24.12.2024

Ms. Sved Shaista Geelani

D/o Syed Mohammad Amin Geelani

R/o Laribal Rajwar Shahmohalla Handwara Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1118-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 1342 -48 /RG/LP Dated W .1 .202.5

Copy forwarded to the: -

Principal District and Sessions Judge, Kupwara.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Kupwara. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Syed Shaista Geelani, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 23 01 2015 /RG/LP

Dated: <u>00.1</u>.....202.5

It is hereby notified that vide High Court Order Dated 24.12.2024

Mr. Shahnawaz Amin Dar

S/o Mohd.Amin Dar

R/o Chee Anchidoora Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1119-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)

No: 1349-55 /RG/LP Dated (8.1.202.5

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag.

2. Secretary, Bar Council of India, New Delhi

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, District Bar Association, Anantnag.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shahnawaz Amin Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

## NOTIFIC ATION

No: 24 6 2025 /RG/LP

Dated: 60.1.4.202.5

It is hereby notified that vide High Court Order Dated 24.12.2024

Ms. Shabnum Khursheed

D/o Khursheed Ahmad Turk

R/o Kandi Karnah Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1120-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration

No: 1356-62 /RG/LP Dated No. 1. .202/5

Copy forwarded to the: -

Principal District and Sessions Judge, Kupwara. 1.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Kupwara. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Shabnum Khursheed, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

#### NOTIFICATION

No: 25 0 2025 /RG/LP

Dated: 04.1, . 2.202 5

It is hereby notified that vide High Court Order Dated 24.12.2024

Ms. Sheikh Yamina

D/o Sheikh Faroog Mohammad

R/o 90 Feet Road Alnoor Colony Illahi Bagh Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1121-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administra

No: 1363 69 /RG/LP Dated 68 .1. .202 5

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Srinagar. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Sheikh Yamina, Advocate 7.

.....for information and necessary action.

\* \* \*

PROVISIONAL ENROLLMENT

#### NOTIFICATION

No: 26 0 2015

/RG/LP

Dated: 8.1. .18.202.5

It is hereby notified that vide High Court Order Dated 24.12.2024

Ms. Seerat Vaida

D/o Naseer Ahmed Vaida

R/oH.No.5 Lane No.2 Opp. Ibrahim Masjid Parry pora Tehsil and District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.JK-1122-2024* in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

No: 1370-76 /RG/LP Dated 8 .1 .202.5

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Srinagar.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Seerat Vaida, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL ENROLLMENT** 

### NOTIFICATION

No: 27 6 2025 /RG/LP

Dated: 9.1.12.202.5

It is hereby notified that vide High Court Order Dated 24.12.2024

Mr. Younis Ahmad Dar S/o Shair Ali Dar

R/O Ganai Doori Alamgari Bazar Tehsil & District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-1123-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administrat

No: 1377-03 /RG/LP Dated 0 .1 .202 5

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar. 1.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Srinagar. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Younis Ahmad Dar, Advocate 7.

.....for information and necessary action.

**PROVISIONAL ENROLLMENT** 

### NOTIFICATION

No: 29 of 2025 /RG/LP

Dated: 60 . 1 . 202 5

It is hereby notified that vide High Court Order Dated 24.12.2024

Ms. Fizu Jan

D/o Mushtaq Ahmad Dar

R/o Darpora Anchidoora Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1124-2024 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administrat

No: (900-07 /RG/LP Dated 60.1. .202.5

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag. 1.

Secretary, Bar Council of India, New Delhi 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Anantnag. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

In-charge Library, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Fizu Jan, Advocate 7.

.....for information and necessary action.